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10 Sravana, 1947 (*Saka*)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

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NEW DELHI

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RAJYA SABHA

Friday, the 1st August, 2025 /10 Sravana, 1947 (Saka)

The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table.

- I. **Notifications of the Ministry of Commerce and Industry**
- II. **Report and Accounts (2023-24) of the Export Inspection Council including its Export Inspection Agencies, New Delhi and related papers**
- III. **Notifications of the Ministry of Electronics and Information Technology**

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (i) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. S.O. 2040(E)., dated the 7th May, 2025, amending the Principal Notification No. S.O. 3127(E), dated the 14th September, 2020, issued under Section 6 of the Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. L.T. 3029/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification No. G.S.R. 364(E)., dated the 3rd June, 2025, publishing the Special Economic Zones (Amendment) Rules, 2025, under sub-section (3) of Section 55 of Special Economic Zones Act, 2005, along with Explanatory Memorandum and Statement of Objects and Reasons.

[Placed in Library. See No. L.T. 2889/18/25]

II. A copy each (in English and Hindi) of the following papers: -

- (a) Annual Report of the Export Inspection Council (EIC) including its Export Inspection Agencies (EIAs), New Delhi, for the year 2023-24.
- (b) Annual Accounts of the Export Inspection Council (EIC) including its Export

Inspection Agencies (EIAs), New Delhi, for the year 2023-24, and the Audit Report thereon.

- (c) Review by Government on the working of the above Council.
- (d) Statement giving reasons for the delay in laying the papers, mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 3029/18/25]

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Electronics and Information Technology, under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016: -

- (1) No. A-12013/13/RR/2016-UIDAI (E)., dated the 24th March, 2025, publishing the Unique Identification Authority of India (Appointment of Officers and Employees) Second Amendment Regulations, 2025.
- (2) No. HQ-16024/4/2021-EU-II-HQ(E-5735)., dated the 3rd July, 2025, publishing the Aadhaar (Enrolment and Update) First Amendment Regulations, 2025.

[Placed in Library. For (1) and (2), See No. L.T. 2938/18/25]

- I. **Notifications of the Ministry of Agriculture and Farmers Welfare**
- II. **Report and Accounts (2021-22) of the Andhra Pradesh State Agro Industries Development Corporation Ltd., Vijaywada, Andhra Pradesh and related papers**

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (i) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. S.O. 1477(E)., dated the 27th March, 2024, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) (Third) Amendment Order, 2025, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. L.T. 2895/18/25]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955: -

- (1) S.O. 1236(E)., dated the 18th March, 2025, publishing the Fertilizer

- (Inorganic, Organic or Mixed) (Control) Second Amendment Order, 2025.
- (2) S.O. 2346(E)., dated the 26th May, 2025, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Fourth Amendment Order, 2025.
- (3) S.O. 2539(E)., dated the 10th June, 2025, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Fifth Amendment Order, 2025.

[Placed in Library. For (1) to (3), See No.L.T.3030/18/25]

(iii) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. S.O. 3042(E)., dated the 8th July, 2025, authorizing the manufacturers of Fermented Organic Manure and Liquid Fermented Organic Manure, as mentioned therein, to sell their product Fermented Organic Manure and Liquid Fermented Organic Manure in bulk directly to farmers for a period of three years from the date of publication of this order in the Official Gazette, framed under sub-clause (c) of clause 22 of the Fertiliser (Inorganic, Organic or Mixed) (Control) Order, 1985.

[Placed in Library. See No. L.T. 2895/18/25]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (a) Fifty-third Annual Report and Accounts of the Andhra Pradesh State Agro Industries Development Corporation Ltd., Vijaywada, Andhra Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 3031/18/25]

Report and Accounts (2023-24) of the Indian Institute of Mass Communication (IIMC), New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): I lay on the Table, a copy each (in English and Hindi) of the following papers: -

- (a) Annual Report and Accounts of the Indian Institute of Mass Communication (IIMC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2940/18/25]

Report (2023-24) of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), New Delhi

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान): महोदय, मैं 2023-24 के वर्ष के लिए, महात्मा गाँधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम (एमजीएनआरईजीए), नई दिल्ली के वार्षिक प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. See No. L.T. 2899/18/25]

- I. Notifications of the Ministry of Railways**
- II. MoUs between Gol and various PSUs**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH): I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Railways Notification No. S.O. 2354(E)., dated the 27th May, 2025, notifying that the Centre for Railway Information System (CRIS) be allowed to perform Aadhaar authentication, on voluntary basis, to establish the identity of ticket-checking staff, crew members and passengers, using Yes/No or eKYC authentication facility, at the assigned duty station during duty sign on/off before start of and on completion of their duties or for their monitoring, as the case may be, issued under sub-clause (ii) of clause (b) of sub-section (4) of Section 4 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

[Placed in Library. See No. L.T. 2951/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Railways Notification No. 2023/E&R /1(1)/2 (Pt.)., dated the 29th May, 2025, notifying for general information the constitution of a new Division with headquarter at Jammu Tawi under Northern Railway with effect from 01.06.2025.

[Placed in Library. See No. L.T. 2952/18/25]

(iii) A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 451(E)., dated the 7th July, 2025, publishing the Railways (Opening for Public

Carriage of Passengers) Amendment Rules, 2025, under section 199 of the Railways Act, 1989.

[Placed in Library. See No. L.T. 2953/18/25]

II. A copy each (in English and Hindi) of the following papers :-

- (i) Memorandum of Understanding between Government of India (Ministry of Railways) and the Indian Railway Finance Corporation Ltd., for the year 2024-25.

[Placed in Library. See No. L.T. 2941/18/25]

- (ii) Memorandum of Understanding between Government of India (Ministry of Railways) and the Mumbai Railway Vikas Corporation Ltd. for the year 2024-25.

[Placed in Library. See No. L.T. 2942/18/25]

- (iii) Memorandum of Understanding between Government of India (Ministry of Railways) and the RailTel Corporation of India Ltd. for the year 2024-25.

[Placed in Library. See No. L.T. 2943/18/25]

- (iv) Memorandum of Understanding between Government of India (Ministry of Railways) and the IRCON International Limited for the year 2024-25.

[Placed in Library. See No. L.T. 2944/18/25]

- (v) Memorandum of Understanding between Government of India (Ministry of Railways) and the Konkan Railway Corporation Ltd. for the year 2024-25.

[Placed in Library. See No. L.T. 2945/18/25]

- (vi) Memorandum of Understanding between Government of India (Ministry of Railways) and the Indian Railway Catering and Tourism Corporation Limited for the year 2024-25.

[Placed in Library. See No. L.T. 2946/18/25]

- (vii) Memorandum of Understanding between Government of India (Ministry of Railways) and the Braithwaite & Co Limited for the year 2024-25.

[Placed in Library. See No. L.T. 2947/18/25]

- (viii) Memorandum of Understanding between Government of India (Ministry of Railways) and the Container Corporation of India Ltd. for the year 2024-25.

[Placed in Library. See No. L.T. 2948/18/25]

- (ix) Memorandum of Understanding between Government of India (Ministry of Railways) and the RITES Limited for the year 2024-25.

[Placed in Library. See No. L.T. 2949/18/25]

- (x) Memorandum of Understanding between Government of India (Ministry of Railways) and the Rail Vikas Nigam Limited for the year 2024-25.

[Placed in Library. See No. L.T. 2950/18/25]

MoU between Gol and the MECON Limited, Ranchi, Jharkhand

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA): Sir, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Steel) and the MECON Limited, Ranchi, Jharkhand, for the year 2024-25.

[Placed in Library. See No. L.T. 2903/18/25]

I. Notifications of the Ministry of Textiles

II. Reports and Accounts (2021-22 and 2023-24) of JCI, Kolkata, West Bengal; NTC, New Delhi and related papers

वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्र मार्गेरिटा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Textiles, under Section 13B of the Central Silk Board Act, 1948: -

- (1) S.O. 2016(E)., dated the 5th May, 2025, notifying the nomination of certain persons, as mentioned therein, to serve as Members of the Central Silk Board for a period of three years from the date of this Notification.
- (2) S.O. 2039(E)., dated the 7th May, 2025, notifying the nomination of Dr. K. Sreenivasulu, IAS, Director of Horticulture & Sericulture, Govt. of Andhra Pradesh to serve as Member of the Central Silk Board for a period of three years from the date of this Notification.
- (3) S.O. 2625(E)., dated the 13th June, 2025, notifying the nomination of certain persons, as mentioned therein, to serve as Member of the Central Silk Board for a period of three years from the date of this Notification.

[Placed in Library. For (1) to (3), See No.L.T.2907/18/25]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Textiles, under sub-section (2) of Section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987: -

- (1) S.O. 1830(E)., dated the 22nd April, 2025, directing that the certain commodities, as mentioned therein, shall be packed in jute packaging material for supply or distribution, in such minimum percentage, as specified therein, with effect from the publication of this Notification up to 30.06.2025.
- (2) S.O. 2902(E)., dated the 30th June, 2025, amending the Principal Notification No. S.O. 1830(E), dated the 22nd April, 2025.

[Placed in Library. For (1) and (2), See No.L.T.2906/18/25]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (i) (a) Fifty-third Annual Report and Accounts of the Jute Corporation of India Limited, (JCI), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 3039/18/25]

(ii) (a) Fifty-fourth Annual Report and Accounts of the National Textile Corporation Limited (NTC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2908/18/25]

STATEMENTS BY MINISTERS

Status of implementation of the Recommendations contained in the Second and Sixth Reports of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान): महोदय, मैं निम्नलिखित विवरणों को सभा पटल पर रखता हूँ :-

- (a) Status of implementation of the Recommendations contained in the 2nd Report of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj (Eighteenth Lok Sabha) on Demands for Grants (2024-25) pertaining to the Ministry of Rural Development (Department of Land Resources).

[Placed in Library. See No. L.T. 3027/18/25]

- (b) Status of implementation of the Recommendations contained in the 6th Report of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj (Eighteenth Lok Sabha) on Demands for Grants (2025-26) pertaining to the Ministry of Rural Development (Department of Land Resources).

[Placed in Library. See No. L.T. 5016/18/25]

**Status of implementation of Recommendations/Observations contained in
the Third Report of the Department-related Parliamentary Standing
Committee on Railways**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH): I lay the statement regarding Status of implementation of Recommendations/Observations contained in the 3rd Report of the Department-related Parliamentary Standing Committee on Railways (Eighteenth Lok Sabha) on Demands for Grants (2025-26) pertaining to the Ministry of Railways.

[Placed in Library. See No. L.T. 2913/18/25]

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, the 4th of August, 2025, will *inter alia* consist of:

1. Consideration of any items of Government Business carried over from today's order paper- [it contains- (i) Discussion on Resolution seeking approval for Extension of President's Rule in the State of Manipur for a further period of six months with effect from 13th August, 2025 under Article 356(4) of the

- Constitution of India; and (ii) Further consideration and passing of the Carriage of Goods by Sea Bill, 2025, as passed by Lok Sabha];
2. Consideration and passing of the Coastal Shipping Bill, 2025, *as passed by Lok Sabha*;
 3. Consideration and passing of the following Bills, after they are considered and *passed by Lok Sabha*:
 - (i) The Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024;
 - (ii) The Merchant Shipping Bill, 2024;
 - (iii) The Indian Ports Bill, 2025;
 - (iv) The National Sports Governance Bill, 2025; and
 - (v) The National Anti-Doping (Amendment) Bill, 2025.
 4. Consideration and return of the Manipur Goods and Services Tax (Amendment) Bill, 2025, after it is introduced, considered and passed by Lok Sabha - To replace an Ordinance; and
 5. Consideration and return of the Appropriation Bill relating to Demands for Grants (Manipur) for the year 2025-26, after it is introduced, considered and passed by Lok Sabha subsequent to presentation/laying of concerned Demands for Grants.

REGARDING NOTICES RECEIVED UNDER RULE 267

MR. DEPUTY CHAIRMAN: Hon. Members, thirty notices have been received under Rule 267. The notices of Shri Mohammed Nadimul Haque, Shri. Manoj Kumar Jha, Shri Tiruchi Siva, Shrimati Ranjeet Ranjan, Shri Neeraj Dangi, Shrimati Rajani Ashokrao Patil, Shri Anil Kumar Yadav Mandadi, Shri Prakash Chik Baraik, Shri Ashok Singh, Shrimati Sagarika Ghose, Shri Rajeev Shukla, Shri Saket Gokhale, Shrimati Renuka Chowdhury, Dr. John Brittas and Shri Sanjay Yadav have demanded discussion over the concerns arising out of Special Intensive Revision of electoral rolls undertaken by the Election Commission in Bihar. The notices of Shri Niranjan Bishi, Shrimati Sulata Deo, Dr. Sasmit Patra, Shri Subhasish Khuntia, Shri Muzibulla Khan, Shri Debashish Samantaray and Shri Manas Ranjan Mangaraj have demanded discussion over the issue of increasing heinous crimes against women and girl children in Odisha. The notices of Shri Samirul Islam, Shri Ritabrata Banerjee and Shrimati Mausam B Noor have demanded discussion over the discrimination against

Bengali migrant workers in other States. The notices of Shrimati Jebi Mather Hisham and Shri A.A. Rahim have demanded discussion over the alleged and unjust arrest of two Nuns in Durg, Chhattisgarh, on 25th July, 2025. The notices of Shri Sanjay Singh and Shri Ramji Lal Suman have demanded discussion over the serious impact of 25 per cent tariff and the extra penalty imposed by the US President, Mr. Trump on Indian goods. The notices of Dr. V. Sivadasan demands discussion over the issue of mass lay-offs in the Indian IT sector.

Since these notices do not conform to the detailed directives imparted earlier by the Chair which I have mentioned several times, the same are declined. ...*(Interruptions)*... Now, Matters raised with permission. Dr. Ashok Kumar Mittal. ...*(Interruptions)*... Please, it is Zero Hour. It is Zero Hour. ...*(Interruptions)*... झा जी, जीरो ऑवर। ...*(व्यवधान)*... प्लीज़, एक मिनट, बैठें। श्री मनोज कुमार झा।

श्री मनोज कुमार झा: माननीय उपसभापति महोदय, आपका बहुत धन्यवाद।*

श्री उपसभापति: प्लीज़, हम इज़ाज़त नहीं दे सकते, यह *sub judice* मामला है और इस हाउस की रूलिंग्स बहुत स्पष्ट हैं। ...*(व्यवधान)*... It will not go on record. ...*(Interruptions)*... इस हाउस की रूलिंग्स स्पष्ट हैं। ...*(व्यवधान)*... इलेक्शन कमीशन constitutional body है और सुप्रीम कोर्ट के अंदर यह मामला *sub judice* है। ...*(व्यवधान)*... I will not allow. Please sit down. ...*(Interruptions)*... Dr. Ashok Kumar Mittal. It is Zero Hour. ...*(Interruptions)*...

MATTERS RAISED WITH PERMISSION

Demand to Launch a New, dedicated national mission to create 'One Nation, One Health Card' for every citizen

डा. अशोक कुमार मित्तल (पंजाब): सर, मैं धन्यवाद देता हूँ कि आपने मुझे एक ऐसी समस्या को यहाँ उठाने का अवसर दिया, जो हर भारतीय के दिल को छूती है। ...*(व्यवधान)*...

श्री उपसभापति: आप सब सभा में बहस के लिए इच्छुक नहीं हैं। ...*(व्यवधान)*... आप सब नहीं चाहते कि अपने सवाल उठाएँ। ...*(व्यवधान)*...

डा. अशोक कुमार मित्तल: सर, हम Ease of Doing Business की बात तो करते हैं, लेकिन Ease of Healthcare Services का दर्द अक्सर भूल जाते हैं। ...*(व्यवधान)*...

* Not recorded.

श्री उपसभापति: आप सब प्लीज़ शांत रहें, अपनी-अपनी जगह पर जाएँ और जनता का जो सवाल आप उठाना चाहते हैं, उसको उठाएँ। ...(व्यवधान)...

डा. अशोक कुमार मित्तल: मैं आज One Nation, One Health Card को सभी नागरिकों के लिए लागू करने की माँग करता हूँ, ताकि मरीजों को अस्पतालों के चक्कर न लगाने पड़े। ...(व्यवधान)...

श्री उपसभापति: जीरो ऑवर, क्वेश्चन ऑवर - मेम्बर्स ऑवर्स हैं। ...(व्यवधान)... यह सरकार का बिज़नेस नहीं है। ...(व्यवधान)... और आप कहते हैं कि आप पार्लियामेंट को लोकतांत्रिक ढंग से चलाने में दिलचस्पी रखते हैं! ...(व्यवधान)... आपके जो सारे आचरण हैं, वे rules of conduct के खिलाफ हैं। ...(व्यवधान)... Please go back to your seats. डा. अशोक कुमार मित्तल, आप बोलें। ...(व्यवधान)... It will go on record.

डा. अशोक कुमार मित्तल: ताकि, मरीजों की पूरी हिस्ट्री देख कर उनका ठीक से इलाज हो सके। ...(व्यवधान)... उनको डॉक्टर को बार-बार अपनी हिस्ट्री न बतानी पड़े। ...(व्यवधान)...

श्री उपसभापति: आप एक माननीय सदस्य को बोलने नहीं दे रहे हैं, आप लोकतंत्र की बात करते हैं! ...(व्यवधान)...

डा. अशोक कुमार मित्तल: सर, मैं माँग करता हूँ कि One Nation, One Health Card को सभी नागरिकों के लिए पूरी तरह से लागू किया जाए। ...(व्यवधान)...

श्री उपसभापति: आप अपने colleague को बोलने नहीं दे रहे हैं। ...(व्यवधान)... मित्तल जी, आप बोलिए। ...(व्यवधान)...

डा. अशोक कुमार मित्तल: सर, चाहे आरएमएल हो, एम्स हो या गंगाराम हो, मरीज कागजों की मोटी-मोटी फाइलें लिए लंबी लाइनों में खड़े रहते हैं। ...(व्यवधान)... यह समस्या सिर्फ कागजों की नहीं, बल्कि व्यवस्था की है। ...(व्यवधान)... National Health Profile के मुताबिक, भारत में प्रति हजार आबादी के पीछे सिर्फ 0.6 बिस्तर हैं। ...(व्यवधान)...

श्री उपसभापति: यह सही नहीं है। ...(व्यवधान)... किसी माननीय सदस्य के पास जाकर आप उन्हें बोलने से रोक नहीं सकते। ...(व्यवधान)... यह लोकतांत्रिक अधिकार...

डा. अशोक कुमार मित्तल: सर, WHO के अनुसार, भारत में प्रति 1,000 लोगों पर केवल 0.8 डॉक्टर है, जबकि मानक 1 डॉक्टर का है। ...(व्यवधान)... सर, सोचिए, दो मिनट में एक डॉक्टर मरीज की पूरी मेडिकल हिस्ट्री को कैसे समझेगा? इसी जल्दबाज़ी में भारत में हर साल 52 लाख medical errors होते हैं। ...(व्यवधान)... जो मरीजों की जान के लिए खतरा है। ...(व्यवधान)...

इकोनॉमिक सर्वे के मुताबिक out of pocket expenditure 39 per cent है। आम भारतीयों को अपनी जेब से हज़ारों रुपये खर्च करने पड़ते हैं। ...**(व्यवधान)**...

श्री उपसभापति: पूरा देश देख रहा है कि आप जन समस्या उठाने नहीं दे रहे हैं। ...**(व्यवधान)**...

डा. अशोक कुमार मित्तल: अस्पताल मरीजों का insurance cover देखकर इलाज की cost बढ़ा देते हैं। ...**(व्यवधान)**...

श्री उपसभापति: यह आपका अलोकतांत्रिक आचरण संसद के नियमों एवं प्रावधानों के प्रतिकूल है। ...**(व्यवधान)**...

डा. अशोक कुमार मित्तल: इस समस्या को दूर करने के लिए 'One Nation, One Health Card' को सभी नागरिकों के लिए लागू किया जाए। ...**(व्यवधान)**... सर, जैसे एक financial card पर सभी जानकारी होती है, वैसे ही मेडिकल हेल्थ कार्ड पर भी सभी जानकारी हो। ...**(व्यवधान)**... ताकि मरीजों को अस्पताल के चक्कर न काटने पड़ें। डॉक्टर्स को कुछ ही मिनट में मरीज की हिस्ट्री समझ में आ जाए और बार-बार होने वाली overcharging की समस्या न रहे। ...**(व्यवधान)**... इसीलिए मैं इस सभा से पुरजोर मांग करता हूँ कि सरकार, 'One Nation, One Health Card' तुरंत लागू करें, ताकि पूरे देश के नागरिकों के इसका लाभ मिले।

श्री उपसभापति: आप नहीं चाहते कि आपके colleagues ज़ीरो आवर में देश के मुद्दे उठाएं। ...**(व्यवधान)**... आप उनके साथ अन्याय कर रहे हैं, यह लोकतांत्रिक आचरण नहीं है। ...**(व्यवधान)**... कृपया अपनी सीट्स पर जाएं, आप रूल्स का पालन नहीं करते हैं। ...**(व्यवधान)**... Please go back to your seats. ...**(Interruptions)**... Shri Ryaga Krishnaiah -- मौजूद नहीं हैं। The House is adjourned to meet at 12.00 noon.

The House then adjourned at twelve minutes past eleven of the clock.

The House reassembled at twelve of the clock,
THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI) *in the Chair.*

ORAL ANSWERS TO QUESTIONS

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): श्री विवेक के. तन्खा । ...**(व्यवधान)**... क्वेश्चन नंबर 136...
...**(व्यवधान)**...

Implementation of DPDP Act , 2023

*136. SHRI VIVEK K. TANKHA: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the current status of implementation of the Digital Personal Data Protection (DPDP) Act, 2023, including the timeline for notifying rules and operational provisions;
- (b) whether Government has constituted or initiated the establishment of the Data Protection Board of India, if so, the details on its composition, powers, and expected start date;
- (c) the grievance redressal, penalty enforcement and compliance mechanisms for data fiduciaries, especially major digital platforms; and
- (d) the steps taken to raise awareness among citizens, businesses, Startups and educational institutions regarding their rights and obligations under the Act?

THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) The Digital Personal Data Protection Act, 2023 (DPDP Act) provides for the processing of digital personal data in a manner that recognises both the rights of individuals to protect their personal data and the need to process such data for lawful purposes.

Salient features of the Act are as follows:

- Data Fiduciaries are obligated to process personal data only for lawful purposes. They are required to implement appropriate technical and organisational measures to ensure compliance with the Act.
- They are also required to notify personal data breaches to the Data Protection Board of India as well as the affected individuals.
- DPDP Act mandates that every Data Fiduciary shall establish an effective grievance redressal mechanism and respond to grievances within a prescribed timeframe.
- Further, entities classified as Significant Data Fiduciaries are under additional obligations, including appointment of a Data Protection Officer, undertaking periodic data audits, and conducting data protection impact assessments.

- DPDP Act provides for the establishment of the Data Protection Board as an independent and digital-by-design adjudicatory body. The Board is empowered to inquire into personal data breaches, examine non-compliance by Data Fiduciaries, and impose monetary penalties.
- DPDP Act establishes a balanced framework that upholds the Fundamental Right to Privacy while aligning with the objectives of the Right to Information Act, 2005. By amending the RTI Act, it seeks to harmonize transparency and accountability with the protection of personal data, ensuring a methodical and constitutionally sound balance that safeguards individual privacy without undermining the public's right to information.

Government has published the draft Digital Personal Data Protection Rules, 2025 (Rules) for public consultation. These Rules seek to operationalize the provisions of the Act.

DPDP Act and draft Rules are an important legal framework which impacts every citizen of the country and every sector of the economy. Therefore, Government has undertaken extensive public consultations while drafting the Act and the Rules.

On the draft Rules, a total of 6,915 responses have been received from stakeholders from various sectors such as technology, finance, MSMEs, start-ups, education institutions and civil society.

The operationalisation of Act and establishment of the Board are contingent upon the notification of the relevant provisions of the Act and Rule.

Capacity building and awareness activities to citizens and Data Fiduciaries, have been an integral part of the implementation strategy of the DPDP Act. Government has conducted several workshops across India to raise awareness among citizens, businesses, start-ups, central and state government organisations and educational institutions regarding their rights and obligations under the Act.

SHRI VIVEK K. TANKHA: Sir, I want to ask a question ...(*Interruptions*)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): आप सवाल नहीं पूछना चाहते हैं! ...(*व्यवधान*)...

श्री विवेक के. तन्खा : सर, मैं पूछना चाहता हूँ कि ...(*व्यवधान*)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): फर्स्ट सप्लीमेंटरी। ...(*व्यवधान*)...

श्री विवेक के. तन्खा: सर, मैं यह पूछना चाह रहा हूँ कि जो सेंसरशिप ...(*व्यवधान*)... Sir, the House is not in order, what do I do? ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI GHYANSHAM TIWARI): No, no, please...
...(Interruptions)...

SHRI VIVEK K. TANKHA: The House is not in order, Sir. What do I do?
...(Interruptions)... The House has to be in order for me to speak. ... (Interruptions)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): आप पीछे रहिए। ... (व्यवधान)... No, go to your own seats. ... (Interruptions)...

SHRI VIVEK K. TANKHA: Sir, the House is not in order, what do I do?
...(Interruptions)...

THE VICE-CHAIRMAN (SHRI GHYANSHAM TIWARI): Please go to your seats.
...(Interruptions)... आप अपनी सीट्स पर जाइए। ... (व्यवधान)...

श्री अश्विनी वैष्णव: उपसभाध्यक्ष महोदय, माननीय सांसद जी ने जो प्रश्न पूछा है ... (व्यवधान)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): आप पीछे जाइए। ... (व्यवधान)... Please go to your seats. ... (Interruptions)...

श्री अश्विनी वैष्णव: ... कि डीपीडीपी का इम्प्लिमेंटेशन स्टेटस क्या है? (व्यवधान)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): आप अपनी सीट्स पर जाइए। ... (व्यवधान)... माननीय सदस्यगण, अपने-अपने स्थान पर जाइए। ... (व्यवधान)...

श्री अश्विनी वैष्णव : उपसभाध्यक्ष जी, आपके माध्यम से इस महान सभा में ... (व्यवधान)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): यह आचरण गलत है। ... (व्यवधान)... आप अपनी सीट्स पर जाइए। ... (व्यवधान)...

श्री अश्विनी वैष्णव: मैं इस महान सभा में बताना चाहूंगा कि डीपीडीपी एक्ट को जब बनाया गया, तब बहुत extensive consultation किया गया। ... (व्यवधान)... इस लेवल तक extensive consultation किया गया कि टोटल 22,600 इनपुट्स आए। यह माननीय प्रधान मंत्री मोदी जी ... (व्यवधान)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): आप अपने स्थान पर जाइए। ...**(व्यवधान)**... यह बिल्कुल गलत है। आपको नाम से पुकराना पड़ेगा। ...**(व्यवधान)**... आप अपनी सीट पर जाएं। ...**(व्यवधान)**...
श्री अश्विनी वैष्णव: एक ओपन-माइन्डेड, कंसल्टेटिव माइंडसेट के साथ काम करने का एक तरीका है, उस तरीके से काम किया। ...**(व्यवधान)**... वैसा ही डीपीडीपी रूल्स के formulation में भी ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्यगण, सभा की कार्यवाही सोमवार दिनांक 4 अगस्त, 2025, प्रातः 11.00 बजे तक के लिए स्थगित की जाती है।

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://sansad.in/rs/debates/officials>]

The House then adjourned at three minutes past twelve of the clock till eleven of the clock on Monday, the 4th August, 2025

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